

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-18-2020

In

CRIMINAL WRIT PETITION NO.67 OF 2020

Mrs. Sangeeta Babu Mote **...Applicant**

Versus

State of Goa and Others. **.... Respondents.**

Shri Galileo Teles, Advocate for the Applicant.

Shri Gaurish Nagvenker, Additional Public Prosecutor for the Respondents No.1 and 2.

Shri Deepak Gaonkar, Advocate for the Respondents No.3 and 4-Original Petitioners.

Coram : NUTAN D. SARDESSAI, J.

Date : 23rd July, 2020

P.C.:

Shri Deepak Gaonkar, learned Advocate for the respondents No.3 and 4 being the original petitioners, seeks leave to file his reply to the application for vacating the order of stay dated 24.02.2020. Liberty granted. Nonetheless he shall give an advance of his reply to the learned Advocate for the applicant.

2. It is made amply clear to the parties herein that the application for vacating the stay shall be heard alongwith the preliminary objection to the maintainability of the

petition raised by the applicant herein on the next scheduled date.

3. Liberty to the respondents No.1 and 2 to file their reply, if any.

4. Stands over on 03.08.2020.

Nutan D. Sardesai, J.

msr.